

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 2.30 PM ON 05/08/2019

PRESENT: SHRI B.S.V.PRAKASH KUMAR, MEMBER (JUDICIAL)
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER : MA/704/2019 IN MA/646/2019
PETITION NUMBER : CP/540/IB/2017
NAME OF THE PETITIONER(S) : KOTAK MAHINDRA BANK LTD
NAME OF THE RESPONDENT(S) : RESOLUTION PROFESSIONAL
(ORCHID PHARMA LTD)
UNDER SECTION : 45(1),66 OF IBC

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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	ARTH. R for [K. Manoj Menon]	Counsel for KMBL	Arth. R
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	VIPIN WARRIOR INDIALAW	CONSULTANT	V
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[MA/704/2019 in MA/646/2019 in CP/540/IB/2017]

ORDER

Since the Financial Creditor (Kotak Mahindra Bank Limited) having filed this impleadment application in MA/646/2019 seeking directions in respect to the manner of distribution of margin money, since this Bench noticed that allowing this application will have no bearing on the stay granted by the Hon'ble NCLAT in Appeal Nos.761 & 762 of 2019, this MA/704/2019 is hereby **allowed**.

Though this application has been allowed to make them as Respondents in MA/646/2019, since the relief sought in MA/646/2019 will have bearing over the Appeal pending before the Hon'ble NCLAT, the Resolution Professional is hereby directed to mention this MA/646/2019 after the Appeal pending before Hon'ble NCLAT is decided.


(S.VIJAYARAGHAVAN)
Member (Technical)


(B.S.V.PRAKASH KUMAR)
Member (Judicial)